



\$~29 to 32

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

29

+ C.M. Appl. Nos. 20315/2015, 20545/2015, 21662/2015 & 30710/2016 in ITA 1428/2006

C.I.T ..... Appellant  
Through: Mr. Zoheb Hossain & Mr. Deepak Anand, Advocates  
versus

M/S ESCORTS LTD ..... Respondent  
Through: Mr. Simran Mehta, Advocate

30

+ ITA 2011/2010

CIT ..... Appellant  
Through: Mr. Zoheb Hossain & Mr. Deepak Anand, Advocates  
versus

BIG APPLE CLOTHING PVT LTD ..... Respondent  
Through: Mr. Simran Mehta, Advocate

31

+ ITA 1262/2011, C.M. Appl. No. 21759/2011

CIT ..... Appellant  
Through: Mr. Zoheb Hossain & Mr. Deepak Anand, Advocates  
versus

NARESH K TREHAN ..... Respondent  
Through: Mr. Simran Mehta, Advocate



32

+

ITA 665/2016, C.M. Appl. No. 31881/2016

PR COMMISSIOER OF INCOME TAX-1

..... Appellant

Through: Mr. Zoheb Hossain & Mr. Deepak  
Anand, Advocates

versus

AAA PORTFOLIO PVT. LTD.

..... Respondent

Through: Mr. Sharad Agarwal, Advocate

**CORAM:**

**HON'BLE MR. JUSTICE S. RAVINDRA BHAT**

**HON'BLE MR. JUSTICE A. K. CHAWLA**

**ORDER**

%

**09.08.2018**

An adjournment slip has been circulated on behalf of the respondent, which is not objected to.

List on 1<sup>st</sup> November, 2018.

**S. RAVINDRA BHAT, J**

**A. K. CHAWLA, J**

**AUGUST 09, 2018**

rd